

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/1772/A

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Kalyanjit Saikia, Addl. District & Sessions Judge,  
cum in-charge District & Sessions Judge,  
Chirang, Kajalgaon

Dated Guwahati, the <sup>fh</sup> 13 March, 2023.

Sub:- **Casual leave, special casual leave and station leave permission.**

Ref:- DJCH.I-5/2023/546 Dated 02.03.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **two days casual leave on 06.03.2023 and 13.03.2023, along with special casual leave under Matri Pitri Vandana Scheme on 09.03.2023 & 10.03.2023, alongwith station leave permission, with official vehicle, at own cost, from the evening of 04.03.2023 till the morning of 14.03.2023,** as prayed for.

The Civil Judge & Asstt. Sessions Judge, Chirang, Kajalgaon will remain in charge of your Court and office during your absence.

Yours faithfully,

*Sd/r*  
**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-08/2017/ 1773/A, dated , 13-03-2023**

Copy to:

✓. The Project Manager, Gauhati High Court.

*Sd/r*  
**JT.REGISTRAR (VIGILANCE)**  
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